

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
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Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038.

Dated : 2 SEP 1988

CONTEMPT  
PETITION  
(CIVIL)

APPLICATION NO. 63  
IN APPLICATION NO. 896/87(F)  
W.P. NO. /

/88

Applicant(s)

Shri A. Santhanam

v/s

Respondent(s)

The Director, NAL, Bangalore & another

To

1. Shri A. Santhanam  
249/3, Sampige Road  
17th Cross, Mallewaram  
Bangalore - 560 003
2. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009
3. The Director  
National Aeronautical Laboratory (NAL)  
Kodihalli  
Bangalore - 560 017

4. The Director General  
Council of Scientific &  
Industrial Research (CSIR)  
Rafi Marg  
New Delhi - 110 011
5. Shri H. Sulaiman Sait  
Advocate  
No. 52, Infantry Road  
Bangalore - 560 001

SEARCHED 100% 1.1.1988

APR 1988

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/EXTEMPORARY ORDER  
passed by this Tribunal in the above said application(s) on 30-8-88.

Encl : As above

*Mr. Mohan*  
2-9-88  
By *Deputy Registrar*  
(JUDICIAL)

9c

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE THIRTEENTH DAY OF AUGUST 1988

Present : Hon'ble Shri Justice K.S. Puttaswamy .. Vice-Chairman

Hon'ble Shri L.H.A. Rego .. Member (A)

CONTEMPT PETITION(CIVIL) No.63/88

A. Santhanam  
No.249/3, Sampige Road,  
17th Cross, Malleswaram,  
Bangalore - 560 003.

Petitioner

(Dr. M.S.Nagaraja .. Advocate)

v.

Dr.R. Narasimha, Director,  
National Aeronautical Laboratory,  
Bangalore-560 017.

Dr.A.P. Mitra, Director General,  
Council of Scientific & Industrial Research,  
Rafi Marg, New Delhi - 110 011.

Respondents

(Shri H. Sulaiman Sait .. Advocate)

This petition has come up for admission today, before this  
Tribunal. Hon'ble Vice-Chairman made the following:

O R D E R

In this petition filed under Section 17 of the Administra-  
tive Tribunals Act, 1985, and the Contempt of Courts Act, 1971,  
the petitioner has moved this Tribunal to punish the respondents  
for non-implementation of the order made in his favour in A No.  
896/87 decided on 30.3.1988 and reiterated in R.A. No.51/88.

2. This application was listed for admission today. This  
application is connected with A No.896/87 in which we have this  
made a separate order extending time till 31.10.1988. On this  
view Shri H. Sulaiman Sait, has entered appearance for respondents  
at our direction and he is allowed 15 days time to file his memo  
of appearance for them. Shri Sait urges for dropping the  
contempt proceedings.



3. When we have extended the time for compliance of directions in A No. 896/87 till 31.10.1988 after hearing the petitioner, we cannot proceed with this contempt petition at all. We, therefore, drop these contempt proceedings, but in the circumstances of the case, we direct the parties to bear their own costs.

Sd/-

VICE CHAIRMAN 30/10/88

Sd/-

MEMBER (A) 30.10.1988

TRUE COPY



bsv

*By [Signature]*  
DEPUTY REGISTRAR (JDL) 7/9/99  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE